

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20051 of 2016

(Arising out of Order-in-Appeal No.CAL-EXCUS-000-APP-251-15-16 dated 15/10/2015 passed by Commissioner of Central Excise, (Appeals-II) COCHIN)

C Muralidharan

BSNL Contractor Murukkavu House,west
Yakkara Palakkad
PALAKKAD - 0
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service Tax
Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE, - 673001
KERALA

Respondent(s)

Appearance:

Shri S.Durairaj, Advocate

For the Appellant

Shri Narendrababu P Byhatti, AR

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20520 / 2021

Date of Hearing: 25/06/2021

Date of Decision: 25/06/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced and dictated in Open Court on 25/06/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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